

LOK SABHA DEBATES

1

LOK SABHA

Wednesday, December 22, 1971 (Pausa 1,
1893 (Saka))

The Lok Sabha met at ten of the Clock.

[MR. SPEAKER in the Chair]

RE · SHORT NOTICE QUESTION AND DISCUSSION ON SUGARCANE PRICE

MR. SPEAKER Now, short notice question No 1.

SHRI NARSINGH NARAIN PANDEY (Gorakhpur) : Mr. Speaker, Sir, the hon. Minister of Parliamentary Affairs says that tomorrow he will give one hour's time for the discussion on sugar policy. So, I would request you to permit me to say that I shall not press this short notice question today, and instead we shall have the discussion tomorrow for one hour.

SHRI S. M. BANERJEE (Kanpur) : Nobody knows about tomorrow. The point is that it is with great difficulty that this short notice question has been accepted. If the hon. Minister answers the question today it will be helpful, and today also a few questions can be asked and tomorrow the situation is not going to change.

MR. SPEAKER : The discussion had been agreed to only if they would not ask the short notice question. If they ask the question today, I am not sure of tomorrow's discussion as well. But is the hon. Member sure of tomorrow's discussion...

SHRI NARSINGH NARAIN PANDEY : If the discussion be allowed for tomorrow, then I shall not put the short notice question today.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND

2

TRANSPORT (SHRI RAJ BAHADUR) : May I submit one thing ? Today's business is important and, therefore, if the short notice question is not put today, it would be helpful, and instead they can have discussion for one hour tomorrow.

MR. SPEAKER : I shall have to act as the Speaker, and I shall have to agree to it because the hon. Minister and also the hon. Members want it, because tomorrow is the last day of the session, but I must be consulted beforehand on such matters.

SHRI RAJ BAHADUR : That is always subject to your approval. In fact, I myself knew it only a few minutes back..

MR. SPEAKER : I knew about it only a minute back. Sometimes, I am put in a very awkward position.

SHRI DINEN BHATTACHARYYA (Serampore) : The hon. Minister must reply to the question, because it is already there on the Order Paper.

MR. SPEAKER : But whose question is to be answered ? The Members concerned are not putting the question.

SHRI S. M. BANERJEE : If they do not want to put it, let them be absent from the House.

SHRI DINEN BHATTACHARYYA : Since they are sitting here, they should put the question. It is something abnormal that they are not putting the question.

SHRI S. M. BANERJEE : It would have been better if they would have absented themselves.

SHRI NARSINGH NARAIN PANDEY : If you would permit me not to put the question, then I shall not put it. Otherwise, I shall put the question.

SHRI DINEN BHATTACHARYYA : Discussion can take place after the answer is given by the hon. Minister.

SHRI RAJ BAHADUR : The hon. Member may put his question if he wants.

SHRI NARSINGH NARAIN PANDEY : We prefer a debate for full one hour, and let it be put down as tomorrow's business.

श्री विभूति मिश्र (मोतीहारी) : पालिया-मेंट्री अफेअरम गिनिस्टर ने हम से कहा है कि वे कल एक घन्टे का समय इस विषय पर बहस के लिये देगे, इसलिये हम हम को विदज्ञा कर लेगे।

MR. SPEAKER : I am not concerned with what the hon. Member want to decide. If he wants to put the question, he may put the question. Otherwise, he may not. Why does he consult me on this? I have no knowledge about what has transpired in between

10.05 hrs.

RE : QUESTION OF PRIVILEGE

DR. SARADISH ROY (Bolpur) : May I make one submission? This is regarding the notice of breach of privilege which I had given on the 17th of last month.

MR. SPEAKER : The reply has come and it has been conveyed to the hon. Member already. He has denied the facts.

DR. SARADISH ROY : He has not denied the facts, but he has suppressed some facts...

AN HON. MEMBER : What was it about?

MR. SPEAKER : He had brought in some privilege motion, and he had alleged that he had not been treated well. The reply is that the police people showed full respect to him...

DR. SARADISH ROY : They have said that I went to the police station on my own. That is not a fact. They actually dragged me to the police station. They have

suppressed the facts. They have distorted and suppressed the facts.

MR. SPEAKER : They have given the reply and that has been sent to the hon. Member already.

SHRI SAMAR MUKHERJEE (Howrah) : There is a serious distortion of facts. Actually, the hon. Member was dragged to the police station, but the reply is that he went there voluntarily.

It is a total lie uttered by the police

SHRI S. M. Banerjee (Kanpur) : Tomorrow is the last day. One of our members, and a member of our party, Shri B. S. Bhaura, had also given notice of a motion of privilege against the Punjab police.

MR. SPEAKER : If that comes, I will let you know.

Everytime such things which are not connected with the House are coming

SHRI DASARATHA DEB (Tripura Fast) : The hon member himself says that he was dragged by the police but the police reply is that he went there on his own. When there is such a variation between the police report and the report given by a Member, whose version is to be relied upon? It is for you to decide.

MR. SPEAKER : Everyday there are so many things happening in the country involving people including MPs. But the privileges of MPs extend only to matters concerning the House. But in spite of that, whenever any such thing happens, I take that representation and send it to Government even if it concerns a matter unconnected with the functioning of the House as such. When that version comes, I give it to the member.

SHRI H. N. MUKERJEE (Calcutta-North-East) : In the course of the session, if a member is treated in the way in which, according to the version of the hon. Member he was treated, then surely the matter takes on a different character altogether. So many similar matters have gone to the Committee of Privileges. I do not know the details of this matter. You know more about them. But if the case is as represen-